

**GOVERNMENT OF INDIA  
AGRICULTURE  
LOK SABHA**

UNSTARRED QUESTION NO:120  
ANSWERED ON:08.07.2014  
ASSISTANCE FOR CROP LOSS  
Dhruvanarayana Shri Rangaswamy

**Will the Minister of AGRICULTURE be pleased to state:**

- (a) the details of crop compensation released to the farmers of drought affected States of the country including Karnataka during each of the last three years and the current year under various programmes, State/UT and crop-wise;
- (b) the number of farmers benefited and the amount of compensation released by the Union Government, State/UT-wise; and
- (c) the details of pending cases of compensation with the Government and the action taken to settle the pending cases?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FOOD PROCESSING INDUSTRIES (DR. SANJEEV KUMAR BALYAN)

- (a): State Government can initiate appropriate relief measures in the wake of loss/damage to crops due to natural calamities including drought from funds readily available under State Disaster Response Fund (SDRF). Additional financial assistance, over and above SDRF, is provided from National Disaster Response Fund (NDRF) as per established procedure and extant norms. Financial assistance from NDRF is for providing immediate relief and is not to be construed as compensation for loss/damage to crops. Details of financial assistance approved by Government of India from NDRF during last three years and current year to drought affected States including Karnataka are annexed.
- (b): State Governments are responsible for assessing the amount and distribution of drought relief amongst drought affected farmers.
- (c): As on date, there are no pending cases with Government in respect with recommending assistance from NDRF to drought affected States.